

**HIGH COURT OF ANDHRA PRADESH**

**ROC.NO. 193/SO/2019**

**DATED: 01.05.2019**

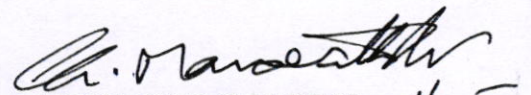
**CIRCULAR No. 1/SO/2019**

Sub: High Court of Andhra Pradesh – Subordinate Courts – Permission to the Muslim employees working in the Subordinate Courts in the State of Andhra Pradesh and also to the employees who are working in the offices, which are under Administrative Control of the High Court of Andhra Pradesh to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 05.05.2019 to 04.06.2019** – Granted.

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The High Court is pleased to pass the following order:

The Muslim employees working in the Subordinate Courts in the State of Andhra Pradesh and also the employees who are working in the offices, which are under Administrative control of the High Court of Andhra Pradesh, are hereby permitted to leave the office at 4.00 p.m. on all working days during the month of **Ramzan i.e., from 05.05.2019 to 04.06.2019** to perform necessary rituals in connection with the observance of Ramzan. This is, however, subject to the exigencies of work.

  
**REGISTRAR GENERAL** 1/5

To

1. All the Registrars, High Court of Andhra Pradesh.
2. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
3. The Prl.Secretary to the Hon'ble Acting Chief Justice, High Court of Andhra Pradesh, Amaravathi.
4. All the District Judges in the State of Andhra Pradesh.
5. The Chief Judge, City Civil Court, Vijayawada.
6. The Metropolitan Sessions Judge, Vijayawada and Visakhapatnam.
7. The Director, Judicial Academy, Secunderabad.
8. The Member Secretary, A.P. State Legal Services Authority, Vijayawada.
9. The Secretary, High Court Legal Services Committee, Amaravathi.